

12
HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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To

Principal District & Sessions Judge,

(REMINDER)

Rajouri, Baramulla, Samba, Kishtwar, Daramulla, Anantnag, Shopian, Pulwama, Kupgam -
Jammu, Kathua, Udhampur, Reasi, Ganderbal, Baramulla, Shopian, Pulwama, Kupgam -

No: 17542/SCS Date: 23/07/2018

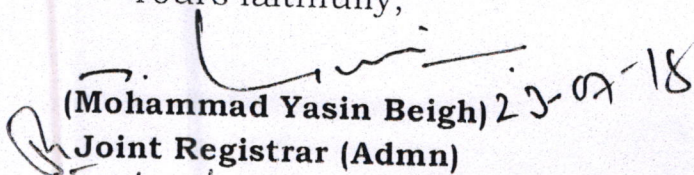
Subject: Judgment dated 28.03.2018 passed by Hon'ble Supreme Court in Criminal Appeal No.470 of 2018 titled Krishnakant Tamrakar Vs. The State of Madhya Pradesh.

Sir,

On the subject cited above, I am desired to inform your goodself that by this Registry communication **No.11390/SCS dated 25.06.2018** (copy enclosed) you were requested to furnish the "information/ data on strikes/abstaining from work by lawyers, loss caused and action proposed during the last three months/previous quarter" within 05 days positively before this registry. However, despite the considerable period of time having *been* elapsed, the requisite information is still awaited from your office.

As such, I am directed to request you to expedite the matter at an earliest and without any further delay.

Yours faithfully,


(Mohammad Yasin Beigh) 23-07-18
Joint Registrar (Admn)

No. 17542-43/SCS Dated: 23/07/2018

Copy to: -

1. I/C N.I.C for uploading the same on the official website.


Joint Registrar (Admn) 23-07-18